

[English]

Assent to the Payment of HRA to Industrial Workers in Maharashtra Act,

*468. SHRI SHARAD DIGHE : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether inspite of repeated requests the Union Government have not given assent to "The Payment of House Rent Allowance to Industrial Workers in Maharashtra Act" passed by the Maharashtra Legislature in its budget session of 1984 ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA-SHEKHAR SINGH) : (a) and (b). The Maharashtra Workmen's Minimum House Rent Allowance Bill, as passed by the House of the State Legislature and reserved by the Governor for the consideration of the President was received in Ministry of Home Affairs on 11-5-84. This is under examination in consultation with the concerned Ministries/Departments.

Adoption of Villages for Rural Development by Nationalised Banks

*469. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to state :

(a) whether the nationalised banks 'adopt' certain villages so as to promote rural development ; and

(b) if so, the main features of assistance provided by the banks to the villages after adoption ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). The nationalised banks adopt villages with the intention of doing intensive lending in the area and to take special interest in the development of the village. The assistance is

provided for all viable activities suitable for the area, including guidance for the formulation of bankable schemes. The main objective is to promote integrated development of the village economy by meeting the credit needs of agriculturists and other small borrowers, to encourage schematic lending instead of scattered lending and to ensure a better supervision of the credit.

Income Tax and Excise Duty From Coca Cola Corporation of India

*470. SHRI MOHANBHAI PATEL ; Will the Minister of FINANCE be pleased to state :

(a) whether 'Income-tax and Excise duty are due from Coca Cola Corporation of India which was closed down in the year 1977;

(b) if so, the details of amount of Excise duty and Income Tax due;

(c) the reason for not recovering the dues till date ; and

(d) the measures being taken to recover all the dues from Coca Cola Corporation of India ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) Yes, Sir.

(b) As on 30th June, 1985 a sum of Rs. 21.66 lakhs for the Assessment year 1970-71 was outstanding as Income Tax dues, against M/s Coca Cola Export Corporation, New Delhi which was closed down in 1977. As regards Central Excise dues a sum of Rs. 68.39 lakhs on account of Excise duty and Rs. 25 lakhs on account of panalty is pending recovery from this Company.

(c) and (d). Income Tax dues could not be recovered because the matter is pending in appeals. However, all efforts are being made and appropriate action the law is being taken to recover the outstanding dues. Central Excise dues could not be recovered